

The decision already taken by the Delhi Administration to introduce the new pattern of school education (10+2) and to recognise the curricula at all stages of education is likely to lead to further widening of promotional avenues for teachers.

The revised pay scales will be introduced in the other Union Territories and organisations on Central scales of pay, such as Andaman and Nicobar Islands, Pondicherry, Lakshadweep, Goa, Daman and Diu and the Central Schools.

I do hope that the teachers would welcome these decisions of the Government and call off their agitation immediately and resume their duties.

Taking into account the undue hardship experienced by the candidates who are to take the Delhi Higher Secondary Examination, steps are being taken by the Central Board of Secondary Education to hold the Examination as early as possible.

SHRI S. M. BANERJEE (Kanpur): Sir, I am told that the teachers were not consulted. Even the new Directors have made observations that there should be some dialogue with the teachers. Now the announcement is made. It is all right. But, unless the teachers agree to this, they are not going to withdraw their agitation.

So, I would request the hon. Minister to meet the teachers. (*Interruptions*).

MR. SPEAKER: Mr. Raghu Ramaiah.

#### BUSINESS ADVISORY COMMITTEE

##### FIFTY-FOURTH REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I move:

"That this House do agree with the Fifty-fourth Report of the Business Advisory Committee presented to the House on the 24th March, 1975".

SHRI S. M. BANERJEE (Kanpur): Sir, I moved my amendments.

MR. SPEAKER: Mr. Banerjee, I am sorry no amendments need be moved as the Report of the Business Advisory Committee is accepted by the House. I am sorry this is not a healthy practice. You are given opportunities to raise matters every time, the Minister announces the business of the House for the next week.

SHRI S. M. BANERJEE: But, nobody replies. I have now realised... (*Interruptions*).

MR. SPEAKER: Mr. Banerjee, there is no debate on this.

SHRI S. M. BANERJEE: Sir, let the House reject the amendments. I have every right to move the amendments. These can be discussed.

MR. SPEAKER: Mr. Banerjee, how far it is desirable or proper. You are not introducing a good practice. I think this is not a desirable practice. We have not done that in the past.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, we are now compelled to do certain things.

MR. SPEAKER: In the Business Advisory Committee all parties sit.

SHRI JYOTIRMOY BOSU: But, we have been overruled. And Shri Raghu Ramaiah flatly said that 'We won't listen to You'. Therefore, we have to come before the House.

MR. SPEAKER: The report comes here for adoption.

SHRI S. M. BANERJEE: Sir, this is for the first time, during my career as a Member for the last 18 years, that I have moved the amendments, whatever observations you may make on

that. Every day, it has become a joke. At least let them take the amendments seriously. Everybody raises a few points. Let there be something for our future guidance. These are simply thrown into the waste paper basket.

**SHRI K. RAGHU RAMAIAH:** Since my name has been brought in, I want to make it clear that whatever is said on the floor of the House while announcing the business, that is duly communicated to the Minister by me. I do communicate that to the minister. As they are only suggestions, those are conveyed to the Minister.

**SHRI JYOTIRMOY BOSU:** We must know what have you done with them.

**SHRI S. M. BANERJEE:** Sir, I have been demanding a discussion on the question of dearness allowance to Central Government employees. Whether they are entitled to four additional instalments after 1972. So, Sir, my amendment is that I want a fifth item to be discussed.

**MR. SPEAKER:** Suppose, I put this amendment to the vote of the House and it is lost. Why don't you keep it free for some adjustment in future?

**SHRI S. M. BANERJEE:** I want another item to be included in the form of short duration discussion in regard to the assurance given by the hon. Agriculture Minister, Mr. Jagjivan Ram on 18th January, 1975, to a delegation of Government employees representatives

**SHRI K. RAGHU RAMAIAH:** Sir, I rise on a point of order. My motion relates to certain specific items. The hon. Member is now suggesting addition of a new item. My submission is that it cannot come under the rules.

**MR. SPEAKER:** I think the Minister's point of order is correct

**SHRI S. M. BANERJEE:** Sir, my amendment is that I want a discussion should take place on the question of dearness allowance to Central Government employees and also revision of

pay scales. It was said at the time of budget speech by the Finance Minister that representatives of the employees will be called for a dialogue. The Finance Minister is leaving for abroad today. So, the Finance Minister should make a statement.

**SHRI SEZHIAN (Kumbakonam):** Sir, I agree with you that it is not desirable to oppose the motion put forth by the Minister but you should appreciate the plight of the Members. We raise a question again and again but we do not get any reply from the Government. What is the way out? The Members raise certain question today and again the same questions have to be raised on the next day. Mr. Banerjee has been raising this question over and over again. There should be some response from the other side. Therefore, Sir, at least tomorrow, you should ask the Government to make a statement.

**SHRI S. M. BANERJEE:** Sir, kindly hear my point of order. Give me your ruling after hearing my point of order.

**MR. SPEAKER:** I will allow you to continue.

**SHRI S. M. BANERJEE:** Sir, I am moving a substantive motion.

**MR. SPEAKER:** Now, there are, in the Business Advisory Committee, not one, but hundreds of motions. There may be several motions under Rule 193 Rule 184 and so on. You have to accept one or two. If the others start bringing in motions like this because the others were not accepted and they bring in amendments here, where do we stand? All the parties are represented in that Committee and after some give and take, something is decided. Sometimes, you do not agree with something and sometimes they do not agree. Ultimately, something comes before this House. Then, you have a chance when the Business of the House is announced. Then, you have a chance to suggest new items.

**SHRI JYOTIRMOY BOSU:** Sir, kindly excuse me. Sir, it has been clearly accepted that every week there will be two short duration discussions either under Rule 193 or Rule 184. Sir, kindly tell me, what is the remedy that is open to me, when I am not heard in the Business Advisory Committee, not by you but by Mr. Raghu Ramaiah? He escapes by saying that he will convey this to the Minister, that he will consult the Government and so on. Weeks pass and no statement comes from him and then he says in a mild manner that Government will consider this so on. We come before the House only when there are no other remedial measures open before us. Therefore, Sir, our statements on the floor of the House are not against you. I am only asking you to tell us, what are the remedial measures that are open to us when the Government with a massive and steam roller majority tries to bully us?

**MR. SPEAKER:** I always try to accommodate you. I do not agree. In the Business Advisory Committee, they try to accommodate. They may not have accommodated you on one or two occasions.

**SHRI JYOIRMOY BOSU:** Sir, I have written to you on one or two important things. Firstly, there is the question of dearness allowance due to the Central Government employees. Mr. Banerjee has already mentioned about this. Secondly, there are thousands of railway employees who have been dismissed and who have not been taken back on the pretext that they indulged in sabotage and violence (*Interruptions*). Thirdly, the Minister, Mr. Khadilkar has made a statement that they will be able to spare only Rs. 25 crores for the West Bengal refugees. This works out to only Rs. 100 per head. (*Interruptions*).

**MR. SPEAKER:** I am not allowing you. It puts the Speaker in a very difficult position.

**SHRI SEZHIYAN:** Sir, tomorrow, he should make a statement announcing

the business for the week commencing 7th April. Tomorrow is the last day available. He should make a statement. We are meeting again on 7th April.

**SHRI INDRAJIT GUPTA (Alipore):** At that time, we can make our submissions.

**SHRI S. M. BANERJEE:** I do not want to make any submission. Either Mr. Subramaniam or Mr. Mukherjee should make a statement announcing the Government's final decision to start negotiations with the Central Government employees on payment of four instalments of dearness allowance due to them. If he says that my motion is wrong, I shall move a substantive motion under the proviso to rule 200 which reads:

"Provided that an amendment may be moved that the report be referred back to the Committee either without limitation or with reference to any particular matter."

**MR. SPEAKER:** There is no limit to the ingenuity or fertility of the brains behind all your suggestions. The Speaker presides over the Business Advisory Committee, and when you say something about its decision, as Chairman, I am put into difficulty in explaining 'his or that. This is how I take it. So, either I should not preside over that Committee and you do what you like, or if I preside, then I have to defend that Report. It is a matter between you and the Government. It is much better we continue this practice and while speaking on the business of the House for the next week, you can mention all these matters.

**SHRI K. RAGHU RAMAIAH:** The business for the week commencing 7th April is already in the Bulletin, but if it helps the Opposition Members, I shall make a statement tomorrow.

**SHRI SEZHIYAN:** Not the Opposition, but the House.

**SHRI S. M. BANERJEE:** After tomorrow we are adjourning for ten days. We were told that on the 15th March there was going to be a meeting. I do not want them to make an announcement immediately, but 28 lakhs of employees and their families are waiting. So, tomorrow a statement should be made. Kindly ask them to make a statement tomorrow.

**MR. SPEAKER:** This is in your hands. Are you pressing your motion?

**SHRI S. M. BANERJEE:** It is in order. Let him not provoke me.

**MR. SPEAKER:** You are already provoked.

**SHRI S. M. BANERJEE:** If you ask me not to move, I shall not move.

**MR. SPEAKER:** I ask you not to move.

**SHRI S. M. BANERJEE:** Then I do not move, but you tell them to make a statement.

**MR. SPEAKER.** All right

The question is:

"That this House do agree with the Fifty-fourth Report of the Business Advisory Committee presented to the House on the 24th March, 1975."

*The motion was adopted.*

12.35 hrs.

#### MATTER UNDER RULE 377

#### BLACKING OUT OF CERTAIN ITEMS OF BUSINESS IN THE HOUSE BY ALL INDIA RADIO

**MR. SPEAKER:** Shri Jyotirmoy Bosu.

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): About two weeks ago I had brought a privilege motion  
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against Shri Inder Gujral, I call him Inder Goebbols, there is nothing wrong in that.

**MR. SPEAKER:** No, I will not allow it.

**SHRI JYOTIRMOY BOSU:** I will not use it again.

**MR. SPEAKER:** Can you not do without such language?

**SHRI JYOTIRMOY BOSU:** That shows that he is so capable that this job has been given to him.

**MR. SPEAKER:** Do you wish that he should meet with the same fate?

**SHRI JYOTIRMOY BOSU:** That part I do not want.

About two weeks ago I gave notice of a privilege motion stating that All-India Radio had deliberately blacked out two items which were in the List of Business because those items caused embarrassment to Government. One was Mr. Brahmananda Reddy's admission that he had made a mistake, he said "I am sorry", in the matter of the police shooting of Miss Farida. The second relates to serious lapses on the part of the Metals and Minerals Trading Corporation, in which there is huge accumulation of stocks, loss on account of bank charges, court charges and so on. Both the issues caused serious embarrassment to the Government. If you read the All India Radio's newsprint that night, you will see that both the items have been completely blacked out.

I took your advice. I will only say that a Government body should at least faithfully report what goes on in Parliament. When Mr. Dharia came out with a privilege motion against him, Mr. Gujral took shelter by saying that the news room of All India Radio functions in the manner a private newspaper's news room functions. Here in this case if he comes out with the same plea, he will see that next